

Sr. NO.	41 E-COURT MMP SERVICES	28 CITIZEN CENTRIC SERVICES	REMARKS
1.	Filing of case (New Cases)	<b>1. Filing at Judicial Service Center and generation of Receipt containing filing number.</b>	Receipt gives the assurance that case has been filed and unique Case ID is also printed on it for future reference.
2.	Filing of case (Backlog Cases)	XXXXXXXXXXXXXXXXXXXX	It is merely back-log data entry.
3.	Scrutiny check of complaints/ original petition if in accordance with procedural law	<b>2. Scrutiny objections on the District Court website.</b>	Enhanced service as objections will be available on Internet Website.
4.	Issue of check slips in case of non-compliance or clerical error	<b>3. Push SMS and E-mail facility on filing, registration, listing and disposal of case.</b>	
5.	Registration of case	XXXXXXXXXXXXXXXXXXXX	Another process.
6.	Issue of summons through various channels such as process server, private courier, registered courier, email or fax	<b>4. Single Window at JSC for filing of process fee and collection of dasti summons. E-mail summons can be generated in E-Filing Cases.</b>	
7.	Framing/Amending of issues by the Presiding Judge after the completion of pleading/filing process for new cases	<b>Only date of framing of issues is to be reflected. Framing of issues is to be done by Ld. Judge.</b>	
8.	Framing/Amending of issues by the Presiding Judge after the completion of pleading/ filing process for backlog cases	XXXXXXXXXXXXXXXXXXXX	Repetition of Service no.7.
9.	Filing applications for issue of witness summons	XXXXXXXXXXXXXXXXXXXX	Another process. Summons will be issued as per Service no.6.

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10.	Issue of copies of oral evidence to the parties	<b>5. Copies of Oral Evidence to be uploaded on Website, which can be downloaded by Lawyers/ Parties after using login and password for their cases.</b>	
11.	Capturing the relevant details in the Judgment	<b>6. Template for writing judgments giving name of court, title, name of parties and date of filing of case</b>	
12.	Copies of Judgment on LAN for new cases	<b>7. Judgments are to be stored in the Server, which can be accessed by authorised persons from Court or Copying Agency etc.</b>	
13.	Copies of Judgment on LAN for backlog cases	XXXXXXXXXXXXXX	Same as 12.
14.	Copies of Judgment on web	<b>8. Judgment on Internet Website with search facility.</b>	
15.	Preparation and delivery of decrees on LAN	XXXXXXXXXXXXXXXXXX	Part of Services no. 12-14.
16.	Preparation and delivery of decrees on web	XXXXXXXXXXXXXXXXXX	Part of Services no. 12-14.
17.	Availability of online forms for generation of statements, reports and the registers in the prescribed format (abiding by the statutory requirement)	<b>9. Forms for generation of statements, reports and the registers in the prescribed format (abiding by the statutory requirement) to be made available on Intranet (LAN)</b>	
18.	Caveat checking for new cases	<b>10. Automatic Caveat Checking</b>	
19.	Caveat checking for old cases	XXXXXXXXXXXXXXXXXX	Not required in old cases.
20.	Generation of automated cause list on LAN	XXXXXXXXXXXXXXXXXX	Covered in Service no.21.
21.	Generation of automated cause list on	<b>11. Cause List on Internet (with Searchable Fields)</b>	

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	web		
22.	Generation of court diaries	<b>12. Court Diaries and Court Calendars to be generated automatically.</b>	
23.	Preparation of performance assessment of the judges of the court on LAN	<b>13. Performance Assessment Reports to be generated on set parameters accessible to the Judge himself and his inspecting judges.</b>	
24.	Preparation of performance assessment of the judges of the court on web		
25.	Generation of 'Case-status' to give the latest information with respect to the status of a case like : Disposed/pending, Lower court details, party and advocate names, Date on which last listed, Waiting position, Subject category along with exact verbatim of the text of the Court's order, diary number, number of times adjourned on LAN	<b>XXXXXXXXXXXXXXXXXX</b>	Just repetition of service no. 26. If information is going on Internet, it is very well available on Intra-net (LAN) also.
26.	Generation of 'Case-status' to give the latest information with respect to the status of a case like : Disposed/pending, Lower court details, party and advocate names, Date on which last listed, Waiting position, Subject category along with exact	<b>15. Case Status on Internet:</b> <b>1. Case number</b> <b>2. Case Title</b> <b>3. Advocate name</b> <b>4. Court</b> <b>5. Location of Court</b> <b>6. Next date of hearing</b>	

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	verbatim of the text of the Court's order, diary number, number of times adjourned on WAN	<b>7. Purpose of listing</b> <b>8. How many times listed for same purpose?</b> <b>9. Lower Court details, if matter is pending in higher court.</b> <b>10.If matter is pending in lower court then information as to whether any appeal/revision has been filed against an order/judgment.</b>	
27.	Online generation of daily orders on LAN for new cases	<b>16.Orders are to be stored in the Server, which can be accessed by authorised persons from Court or Copying Agency etc.</b>	
28.	Online generation of daily orders on LAN for backlog cases	<b>XXXXXXXXXXXXXXXXXX</b>	Same as service no. 27.
29.	Online generation of daily orders on WAN	<b>17.Daily Orders on Internet Website.</b>	
30.	Website for each court	<b>18.Website for each District Court</b> <b>1. Websites for each district court. Templates to be designed by NIC.</b> <b>2. Updation and customization should be user friendly.</b> <b>3. Court Forms, requirements and sample pleadings for litigants and lawyers on Website.</b> <b>4. Judges on Leave information on District Court Website with details about Courts handling his/her cases.</b> <b>5. List of Police stations with concerned Courts to which those police stations are attached.</b>	

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		<p data-bbox="857 172 1615 252"><b>6. Information regarding pecuniary and territorial jurisdiction of courts.</b></p> <p data-bbox="857 261 1648 341"><b>7. Information on Section/Act wise punishment and bailable/non-bailable.</b></p>	
31.	Generation of various notices to be served to Litigants/Advocates issued by the Registry	XXXXXXXXXXXXXXXXXX	Covered in Service No.6 above.
32.	Publication of Daily/Weekly Cause List on LAN by an advocate which will be the replica of the entire Cause List minus other cases. Queries are provided through Party Name, Case No., Judge sitting in a bench, Advocate	XXXXXXXXXXXXXXXXXX	Covered in Service No. 21.
33.	Publication of Daily/Weekly Cause List on Internet by an advocate which will be the replica of the entire Cause List minus other cases. Queries are provided through Party Name, Case No., Judge sitting in a bench, Advocate	XXXXXXXXXXXXXXXXXX	Covered in Service No. 21.
34.	Tracking of issue of commission(batta) for examination of witness, making local investigations, examining adjusting accounts or making a partition by the pleader/commissioner appointed (passing orders on an application seeking leave to deliver interrogatories)	<b>19.Appointment of Court Commissioners and filing of Reports by them. Accounting software (In periphery) to take care of expenses incurred and commission fee paid.</b>	

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35.	Submission of report of Commissioner/pleader appointed for recording evidence		
36.	Calculation of court fees due and paid for new cases	<b>21. Complete Court Fee structure on the district court website.</b>	Automatic calculation is not possible at this stage.
37.	Calculation of court fees due and paid for backlog cases		
38.	Release of orders to the copying section on LAN	<b>23. Applying and supplying of Certified Copies at JSC with status on the District Court Website.</b>	
39.	Release of orders to the copying section on web		
40.	Filing of written statement by the defendant for new cases	<b>25. Written Statement Filing Date/Status on the Internet.</b>	
41.	Filing of written statement by the defendant for old cases	<b>XXXXXXXXXXXXXXXXXXXX</b>	Same as service no.40.
		<b>26. LAN based Enquiry Kiosks at Court Complexes and web-based Kiosks at other important places in districts/ Talukas.</b>	
		<b>27. SMS &amp; IVRS Enquiry Facility</b>	
		<b>28. Digitally signed release/bail orders/stay orders be sent to Jails/departments to ensure immediate compliance.</b>	